

F.No. 28(130)/2006/CESTAT/ Admn.
Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66.

Dated: 11.5.2021

OFFICE ORDER

In partial modification of Office order of even no. dated 18.5.2018, the Hon'ble President is please to pass the following orders :

'The financial powers of the Head of Department is hereby delegated, in terms of Rule 13(3) of Delegation of Financial Rules, 1979, subject to overall control of the Hon'ble President, CESTAT, New Delhi for financial sanction upto Rs. 1 lac exercisable under the General Financial Rules, 2005, Fundamental Rules and Supplementary Rules, CCS (Conduct) Rules, CCS (Medical Attendance) Rules, CCS (LTC) Rules and financial sanction of Rent, Electricity bills/ water bills & other payments to Statutory bodies, if any, on Sh. S.K. Mohanty, Hon'ble Member (Judicial), CESTAT, Mumbai.

The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13. In the event of leave of Shri S.K. Mohanty, the other seniormost member available at CESTAT Mumbai shall take the charge of HOD for the leave period.

The exercise of the powers under GFR shall be strictly in accordance with the rules. The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him, so authorized.


(Bineesh Kumar K.S)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, NewDelhi
2. Sh. S.K. Mohanty, Member (Judicial), CESTAT, Mumbai
3. PA to Registrar, CESTAT, New Delhi.
4. The Pay & Accounts Officer, Ministry of Finance, Deptt. of Revenue, NewDelhi.
5. Deputy Registrar, CESTAT, Mumbai
6. The Accounts officer, CESTAT, NewDelhi
7. Office copy/ Guard file/CESTAT / Website


Registrar